

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH



No.O.A.350/00453/2016

Date of order : 08.06.2016

Present : Hon'ble Mrs. Bidisha Banerjee, Judicial Member  
Hon'ble Ms. Jaya Das Gupta, Administrative Member

NIRANJAN KUMAR MONDAL  
VS.  
UNION OF INDIA & ORS.  
(POSTS)

For the applicant : Mr. A.K. Banerjee, counsel  
Mr. P. Sanyal, counsel

For the respondents : Mr. A. Mondal, counsel

ORDER

Per Mrs. Bidisha Banerjee, J.M.

Heard ld. counsel for both sides.

2. In this O.A. the applicant has claimed extension of the benefits of the judgment dated 29.08.2013 passed by this Tribunal in O.A.1108/2008 which was affirmed by the Hon'ble High Court at Calcutta vide order dated 08.07.2014 in WPCT No.104 of 2014, on the ground that he is similarly circumstanced with the applicant in O.A.No.1108/2008. The applicant preferred representation to the Chief Postmaster General, West Bengal Circle, Yogayog Bhawan, Kolkata ventilating his grievances and seeking identical reliefs which has failed to elicit any response.
3. Ld. counsel for the applicant submits that he would be satisfied if a direction is given to the respondent authorities to dispose of his representation in the light of the decision rendered by this Tribunal in O.A.1108/2008, supra.
4. We find no impediment to allow the prayer of ld. counsel for the applicant. Accordingly, without going into the merits, we direct the Respondent No.3 or any other competent authority to consider and dispose of the representation of the applicant in the light of the decision rendered by this Tribunal in O.A.1108 of 2008. In case the applicant is found identically circumstanced to the applicant of O.A.No.1108/2008, he shall be given the benefits as given to the said applicant.
5. Appropriate order in this regard will be passed within a period of three months from the date of communication of this order.
6. The O.A. is disposed of. No order as to cost.

(Jaya Das Gupta)  
Administrative Member

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(Bidisha Banerjee)  
Judicial Member